

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONE BENCH, CHENNAI)  
IN  
ORIGINAL APPLICATION NO. 100 OF 2021 (SZ)**

**REPORT SUBMITTED BY THE DISTRICT COLLECTOR, THRISSUR /  
14<sup>TH</sup> RESPONDENT**

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Dated at Chennai on this the 17<sup>th</sup> day of February, 2022.

**M/s. E.K.KUMARESAN**

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

(1)

**Report submitted by the 14<sup>th</sup> Respondent and the District Collector, Thrissur before the Hon'ble National Green Tribunal, South Zone, Chennai as per the directions of the OA No. 100 of 2021 (SZ) Dated 01-10-2021**

As per the above order the District Collector, Thrissur is directed to ascertain the supervisory mechanism undertaken by the Thrissur Corporation are properly implemented to avoid such events being repeated in future and file a detailed report to the Tribunal. Upon receiving the directions from the Hon'ble NGT direction was given to Secretary, Thrissur Corporation to submit a report as to the status of implementation of government guidelines in this regard.

Local Self Government Department of Kerala has issued certain guidelines for the removal/transportation of waste from dumpsites/MCF/RRFs to designated disposal or treatment facilities. According to the above guidelines Secretary, Thrissur Corporation has reported that effective measures are to be taken to carry out the non recycled waste by Clean Kerala Company and recycled waste by approved agencies which have consent to operate from Pollution Control Board. As per decision No.1 taken by the Health Standing Committee of Corporation on its meeting on 16/10/2021, they have decided to call for an open tender to find out a new contractor, since the agreement for the disposal of non bio degradable waste from 'Sakthan Market' expired on 13/09/2021. Decision was also taken to advertise the tender notice in daily newspapers of both in English and Malayalam as per law. These decisions have been added to the agenda for the approval of Counsel. The Secretary also reported that at present the waste carrying vehicles of Corporation have G.P.S facilities.

The Government of Kerala has given direction to all the District Police Chiefs who have inter state borders in their jurisdiction to bestow their personal attention into the issue and curb the transportation of all such vehicles illegally engaged in the movement of Municipal Solid Waste and Bio Medical Waste materials within and without the border States. Accordingly District Police Chiefs, Thrissur were also given direction to strictly follow the above government directions and submit a detailed report in this matter. Some more time may kindly be allowed for submitting the detailed report in this regard.

It is therefore most humbly prayed that the report may please be accepted.

**HARITHA V KUMAR**  
District Collector, Thrissur

Signature Not Verified

Digitally signed by HARITHA V  
KUMAR IAS  
Date: 2021.10.30 10:20:03 IST  
Reason: Approved

